

ORDER

Ms. Jogindri, Additional Civil Judge (Senior Division)-cum-Sub Divisional Judicial Magistrate at Sub Division Kharkhoda; Shri Ashok Kumar, Civil Judge (Junior Division)-cum- Judicial Magistrate First Class, Sonipat and Shri Vinay Kakran, Civil Judge (Junior Division)-cum- Judicial Magistrate First Class, Sonipat have tested positive for COVID-19 and are on quarantine leave for treatment as a result of which only three Judicial Officers are left to look after Court work at Sonipat headquarter. Due to heavy institution of civil and criminal cases, it will not be possible for them to deal with all the cases being instituted.

Accordingly, it is ordered that only urgent civil and criminal cases shall be entertained before Subordinate Courts for the next two weeks which shall be dealt with by the Officers on duty. Remaining civil cases already fixed in the next two weeks shall be adjourned by respective Courts.

A copy of this order be uploaded on the official website of this office for general information of the Advocates as well as litigants.

All concerned be informed accordingly.



(Y.S. Rathor)

District and Sessions Judge,
Sonipat

Endst. No. 8611 /

Dated 17/11/2020

Copy forwarded to:-

1. Learned Registrar General, Punjab and Haryana, High Court, Chandigarh, for information.
2. All the Judicial Officers posted in Sonipat Sessions Division;

3. Deputy Commissioner, Sonipat;
4. Superintendent of Police, Sonipat;
5. District Attorney, Sonipat;
6. Presidents, Bar Association, Sonipat, Gohana, Ganaur and Kharkhoda;
7. Superintendent Grade-II (Judicial) of this office;
8. Statistical Assistant of this office;
9. System Officer/Computer Clerk to note and comply;
for information and necessary action.



(Y.S. Rathor)

District and Sessions Judge,
Sonipat

17/11/20